

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.07
CP (IB) No.49/BB/2022

IN THE MATTER OF:

M/s. Small Industries Development Bank of India ... Petitioner
Vs.
Mrs. Sunitha Prashant Achalkar ... Respondent

Order under Section 95(1) of Insolvency and Bankruptcy Code, 2016

Order delivered on 23.09.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Sh. H.S. Rukkoji Rao
For the Respondent : Sh. Ravi Sankar Devarakonda
For the RP : Sh. Prakhar Tandon & Sh. Agam H Maloo

ORDER

1. Heard Mr. H.S Rukkoji Rao, learned Counsel for the Petitioner and Mr. Ravi Sankar Devarakonda, learned Authorised Representative for the Respondent and Mr. Prakhar Tandon and Mr. Agam H Mallo, learned Counsels for the RP.
2. The Authorised Representative appearing for the Respondent submits that they have received the report by the RP and further submits that settlement proposal is going on between the parties and hence, seeks four weeks time.
3. Four weeks time are granted for the Respondent on the aforesaid ground, failing which the Respondent shall file objections and serve the same on the other side well before the next date of hearing.
4. List the C.P. on **03.11.2022.**

— sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Brunda

— sd —

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)